

Order dated 16.3.2001

This Original Application has been filed on 28.12.1994, and on 15.2.1995, when the O.A. was taken up for admission, respondents were directed to dispose of the appeal filed by the applicant which was since then pending. In February, 96, it was submitted by the learned counsel for the petitioner that appeal had since been disposed of and he wanted to amend the Original Application to bring within its ambit the order of the appellate authority rejecting his appeal. Even after passage of more than five years amendment petition could not be filed. In view of this in order dated 16.11.2000 the prayer of the applicant for further time to file amendment petition was allowed by awarding cost of Rs.200/- to the C.A.T. Bar Association and it was ordered that only after filing of receipt the O.A. will be taken up for consideration. Heard learned counsel for the petitioner, who submitted that in spite of intimation to the applicant has taken no steps. Heard Shri U.B. Mohapatra, learned Addl. Standing Counsel, appearing for the Respondents. In view of the laches of the applicant, as mentioned above, this O.A. is dismissed at the stage of admission.

V.V.M.
16-3-2001
VICE-CHAIRMAN

MEMBER (JUDICIAL)